

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.2174 of 2020

in

Company Appeal (AT) (Ins) No.366 of 2020

IN THE MATTER OF:

Rajendra Kumar Kundanmal Jain

... Appellant

Versus

Vijail A. Jain & Anr.

...Respondents

For Appellant:

Shri Chandra Shekhar Gupta, Ms. Tanushree Sogani and Shri Rajendra Jain, Advocates

For Respondents:

Ms. Pratiksha Sharma and Shri Kunal Kanungo, Advocates (Intervention)

ORDER
(Virtual Mode)

20.10.2020 This Application has been filed by the Resolution Professional of the Corporate Debtor seeking intervention. It is stated that Vinod Kumar P. Ambavat has been substituted as the Resolution Professional. Counsel for Appellant to amend Memo of Parties of the Appeal.

Copy of the Appeal may be sent to the Resolution Professional by e-mail. Respondent No.1 is yet not served. Counsel for Appellant to take necessary steps to serve the Respondent No.1.

On service, Respondent No.1 to file Reply within two weeks. Rejoinder, if any, may be filed within a week thereafter.

I.A. No.2174 of 2020 stands disposed of.

List the present Appeal 'for admission (after Notice)' on 25th November, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)